

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 11230/2022

[Arising out of impugned final judgment and order dated 04-04-2019 in CRLA No. 276/2003 passed by the High Court of Judicature at Allahabad]

AASIF

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(IA No. 10760/2025 - EXEMPTION FROM FILING O.T.)

WITH

SLP(Cr1) No. 12285/2022 (II)

(IA No. 190216/2022 - EXEMPTION FROM FILING O.T. & IA No. 190214/2022 - PERMISSION TO FILE ADDL.DOCUMENTS/FACTS/ANNEXURES)

Date : 28-02-2025 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SUDHANSHU DHULIA

HON'BLE MR. JUSTICE K. VINOD CHANDRAN

For Petitioner(s) Mr. Medhanshu Tripathi, Adv.  
Mr. Rajeev Kumar Dubey, Adv.  
Mr. Naveen Tripathi, Adv.  
Ms. Saroj Tripathi, AOR

For Respondent(s) Mr. Vikas Bansal, Adv.  
Dr. Vijendra Singh, AOR  
Mr. Deepak Goel, Adv.  
Ms. Asthvi Asthana, Adv.  
Mr. Aniket Tiwari, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Tag with SLP(Cr1.)No.4185/2022.

List on 27.03.2025.

(NIRMALA NEGI)  
COURT MASTER (SH)

(RENU BALA GAMBHIR)  
ASSISTANT REGISTRAR